

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Customs Appeal No.70048 of 2021

(Arising out of Order-in-Appeal No.126-CUS/APPL/LKO/2020 dated 29/06/2020 passed by Commissioner (Appeals) Customs, GST & Central Excise, Lucknow)

M/s Four Borthers Enterprises,
(Bakharshal, District-Karimganj, Assam-788713)

.....Appellant

VERSUS

Commissioner, Customs, Lucknow
(5th & 11th Floor, Kendriya, Bhawan,
Aliganj, Lucknow-226024)

....Respondent

APPEARANCE:

A letter on record for the Appellant

Shri Santosh Kumar, Authorized Representative for the Respondent

CORAM: HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.-70427/2024

DATE OF HEARING : 12.07.2024
DATE OF DECISION : 12.07.2024

SANJIV SRIVASTAVA:

Learned counsel for the appellant by a letter sent by E-mail on 12 July, 2024 has submitted that the matter has become infructuous as it arises out of a seizure order. As now Show Cause notice has been issued and appeal against it is pending. Accordingly, the present case may be dismissed as infructuous.

2. Accordingly, the appeal filed by the appellant is dismissed as infructuous.

(Dictated and pronounced in open court)

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**

Nihal

